# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No.207/2007

Monday the 9th day of April, 2007

# CORAM: HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

P.A.Antony Flemmy Mathew, Senior Accountant, O/o.of the Accountant General(A&E), G 31, Branch Office, Thrissur.

... Applicant

By Advocate Mr.S.Radhakrishnan

V/s.

3.

- 1 Union of India represented by The Comptroller & Auditor General of India, New Delhi.
- The Accountant General(A&E), Kerala, Thiruvananthapuram. ... Respondents

By Advocate Ms Jisha for Mr.TPM I Khan SCGSC

This Original Application having been heard on 9th April, 2007, the Tribunal delivered the following:-

#### ORDER

## Hon'ble Mr. George Paracken, Judicial Member

The applicant joined as a Clerk/Typist on 19/6/1986 in the Office of the 2<sup>nd</sup> respondent situated at Trivandrum. He had requested for a transfer to the Branch office at Ernakulam way back on 20/6/1986. The 2<sup>nd</sup> respondent have a transfer policy according to which a clerk/typist can seek an out of turn transfer and the relevant extract of the same from the Office Order No.273 dated 26/7/2001 is given below:

"2 Clerk/typist who get out of turn transfer as Clerk Typist

to branch office for diarising work will be reverted to the previous station on promotion as Accountant, if his seniors in the waiting list are awaiting transfer as Acctts/Sr.Acctts. However, his/her original seniority in the category of Sr.Acctts/Acctts/CTs will be retained.

- The grievance of the applicant is that inspite of his flong years of waiting and several requests, the respondents have not been granting him the transfer but continues to give out of turn transfers to several of his juniors without reverting them back to the parent office.
- The counsel appearing for the applicant has submitted that this case can be disposed of by directing respondent no.2 to dispose of Annexure A-3 representation dated 10/1/2007 within a specific time limit.
- Accordingly, we direct the 2<sup>nd</sup> respondent to consider the aforesaid representation of the Applicant (Annexure A-3) in the light of the Annexure A-1 transfer policy and pass a speaking order within a period of one month from the date of receipt of this order. OA is accordingly disposed of. No costs.

GEORGE PARACKEN
JUDICIAL MEMBER

abp